

an>

Title: Papers laid on the Table of the House by Ministers/Members.

HON. SPEAKER: Now, Papers to be laid on the Table.

श्री प्रेम सिंह चन्दूमाजरा (आनंदपुर साहिब) : अध्यक्ष महोदया, मैंने एडजर्नमेंट मोशन दिया है, हिमाचल से जो सियाल नदी आती है...(व्यवधान)

माननीय अध्यक्ष : चंदूमाजरा जी, अब कुछ भी नहीं हो सकता।

...(Interruptions)

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 2013-2014 alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) on the Audited Accounts of the National Legal Services Authority, New Delhi, for the year 2013-2014.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 3118/16/15]

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री (श्री रामविलास पासवान) : महोदया, मैं खाद्य निगम अधिनियम, 1964 की धारा 45 की उपधारा (5) के अंतर्गत भारतीय खाद्य निगम (कर्मचारिवृद्ध) (दूसरा संशोधन) विनियम, 2015 जो 29 मई, 2015 के भारत के राजपत्र में अधिसूचना संख्या ईपी.36(1)/2004 में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

[Placed in Library, See No. LT 3119/16/15]

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): I beg to lay on the Table:-

(1) A copy of the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Amendment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 60(E) in Gazette of India dated 28th January, 2015 under Section 34 of the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 3120/16/15]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Patna, for the years 2012-2013 and 2013-2014 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Patna, for the years 2012-2013 and 2013-2014.

(4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 3121/16/15]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Rishikesh, for the years 2012-2013 and 2013-2014 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Rishikesh, for the years 2012-2013 and 2013-2014.

(6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 3122/16/15]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhopal, for the years 2012-2013 and 2013-2014 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical

Sciences, Bhopal, for the years 2012-2013 and 2013-2014.

(8)	Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above. [Placed in Library, See No. LT 3123/16/15]
-----	--

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Raipur, for the years 2012-2013 and 2013-2014 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Raipur, for the years 2012-2013 and 2013-2014.

(10)	Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above. [Placed in Library, See No. LT 3124/16/15]
------	--

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhubaneswar, for the years 2012-2013 and 2013-2014 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhubaneswar, for the years 2012-2013 and 2013-2014.

(12)	Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above. [Placed in Library, See No. LT 3125/16/15]
------	---

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Jodhpur, for the years 2012-2013 and 2013-2014 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Jodhpur, for the years 2012-2013 and 2013-2014.

(14)	Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above. [Placed in Library, See No. LT 3126/16/15]
------	---

सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री, विदेश मंत्रालय में राज्य मंत्री तथा पूवासी भारतीय कार्य मंत्रालय में राज्य मंत्री (जनरल (सेवानिवृत्त) विजय कुमार सिंह) : महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(1) एक) हज समिति ऑफ इंडिया के वरिष्ठ 2014-2015 के प्रशासनिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) दो) हज समिति ऑफ इंडिया के वरिष्ठ 2014-2015 के लेखापरीक्षित लेखाओं की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 3127/16/15]

वस्त्र मंत्रालय के राज्य मंत्री (श्री संतोष कुमार गंगवार): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(1) निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) --

(एक) नेशनल जूट मैनुफैचरर्स कारपोरेशन लिमिटेड तथा वस्त्र मंत्रालय के बीच वरिष्ठ 2015-2016 के लिए हुआ समझौता ज्ञापन (हिन्दी तथा अंग्रेजी संस्करण)

[Placed in Library, See No. LT 3128/16/15]

(दो) कॉटन कारपोरेशन ऑफ लिमिटेड तथा वस्त्र मंत्रालय के बीच वरिष्ठ, 2015-2016 के लिए हुआ समझौता ज्ञापन (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 3129/16/15]

(2) राष्ट्रीय जूट बोर्ड अधिनियम, 2008 की धारा 3 की उप-धारा (1) के अधीन जारी अधिसूचना संख्या का.आ.1675(अ) जो 23 जून, 2015 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा राष्ट्रीय जूट बोर्ड को 29 सितम्बर, 2014 से दो वरिष्ठ की समाप्ति के लिए पुनर्गठित किया गया है, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 3130/16/15]

(3) जूट पैकेज सामग्री (वस्त्र पैकेज अनिवार्य प्रयोग) अधिनियम, 1987 की धारा 3 की उपधारा (2) के अंतर्गत अधिसूचना संख्या का.आ.1676(अ) जो 23 जून, 2015 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा जूट पैकेज सामग्री को वरिष्ठ 2014-2015 के लिए अर्थात् 30.6.2015 तक अधिसूचना में यथानिर्दिष्ट न्यूनतम प्रतिशतता में आपूर्ति या वितरण हेतु अनिवार्य किया गया है, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 3131/16/15]

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): I beg to lay on

the Table:-

(1) A copy of the Notification No. S.O.3111(E) (Hindi and English versions) published in Gazette of India dated 10th December, 2014, making certain amendments to Rule 3 of the National Board for Wildlife Rules, 2013 issued under sub-section (2) and (3) of section 5A read with Section 63 of the Wild Life (Protection) Act, 1972.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 3132/16/15]

THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad for the year 2013-2014, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad for the year 2013-2014.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 3133/16/15]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Energy Efficiency, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Energy Efficiency, New Delhi, for the year 2013-2014.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 3134/16/15]

(5) A copy of the Memorandum of Understanding (Hindi and English versions) between the NTPC Limited and the Ministry of Power for the year 2015-2016.

[Placed in Library, See No. LT 3135/16/15]

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2013-2014.
(ii) Annual Report of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 3136/16/15]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): I beg to lay on the Table:-

(1) A copy a copy of the Memorandum of Understanding (Hindi and English versions) between the Kamarajar Port Limited and the Ministry of Shipping for the year 2014-2015.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-

- (i) G.S.R. 393(E) published in Gazette of India dated 11th June, 2014 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2014.
 - (ii) G.S.R. 626(E) published in Gazette of India dated 29th June, 2014 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2014.
 - (iii) G.S.R. 243(E) published in Gazette of India dated 1st April, 2014 approving the Jawaharlal Nehru Port Trust Employees' (Classification, Control & Appeal) Fourth Amendment Regulations, 2013.
- (3) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 3138/16/15]

(4) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-

- (i) S.O. 891(E) published in Gazette of India dated 26th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gomati Chouraha to Udaipur Section) in the State of Rajasthan.
- (ii) S.O. 500(E) published in Gazette of India dated 21st February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 758 (Rajasamand to Bhilwara Section) in the State of Rajasthan.
- (iii) S.O. 435(E) published in Gazette of India dated 18th February, 2014, making certain amendments in the Notification No. S.O. 1756(E) dated 19th June, 2013.
- (iv) S.O. 844(E) published in Gazette of India dated 20th March, 2014, making certain amendments in the Notification No. S.O. 1338(E) dated 23rd May, 2013.
- (v) S.O. 786(E) published in Gazette of India dated 18th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 33 & 6 in the State of Jharkhand.
- (vi) S.O. 669(E) published in Gazette of India dated 4th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 77 (Muzaffarpur-Sonbarsa Section) in the State of Bihar.
- (vii) S.O. 953(E) published in Gazette of India dated 7th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 (ITI More Chas to Chargi Section) in the State of Jharkhand.
- (viii) S.O. 952(E) published in Gazette of India dated 7th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (ix) S.O. 1068(E) published in Gazette of India dated 23rd April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Jharkhand.
- (x) S.O. 948(E) published in Gazette of India dated 7th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 107 (Mahesh Khunt-Sonbarsa-Raj-Saharsa-Madhepura-Purnea Section) in the State of Bihar.
- (xi) S.O. 1067(E) published in Gazette of India dated 23rd April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 (Chas-Bokaro-Gola-Ramgarh Section) in the State of Jharkhand.
- (xii) S.O. 1273(E) published in Gazette of India dated 13th May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Barhi-Hazaribag Section) in the State of Jharkhand.
- (xiii) S.O. 1046(E) published in Gazette of India dated 17th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Jharkhand.
- (xiv) S.O. 1066(E) published in Gazette of India dated 23rd April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Jharkhand.
- (xv) S.O. 1195(E) published in Gazette of India dated 6th May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 107 (Mahesh Khunt-Sonbarsa-Raj-Saharsa-Madhepura-Purnea Section) in the State of Bihar.
- (xvi) S.O. 785(E) published in Gazette of India dated 18th March, 2015, making certain amendments in the Notification No. S.O. 1675(E) dated 1st July, 2014.

- (xvii) S.O. 1325(E) published in Gazette of India dated 19th May, 2015, making certain amendments in the Notification No. S.O. 251(E) dated 27th January, 2014.
- (xviii) S.O. 659(E) published in Gazette of India dated 4th March, 2015, making certain amendments in the Notification No. S.O. 440(E) dated 18th February, 2014.
- (xix) S.O. 1091(E) published in Gazette of India dated 27th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Jharkhand.
- (xx) S.O. 1264(E) published in Gazette of India dated 12th May, 2015, regarding acquisition of land for building, maintenance, management and operation of proposed Vadodara-Mumbai Expressway (Vadodara-Mumbai Section) in the State of Gujarat.
- (xxi) S.O. 791(E) published in Gazette of India dated 18th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Gir Somnath Section) in the State of Gujarat.
- (xxii) S.O. 667(E) published in Gazette of India dated 4th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Gir Somnath Section) in the State of Gujarat.
- (xxiii) S.O. 961(E) published in Gazette of India dated 7th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Gir Somnath Section) in the State of Gujarat.
- (xxiv) S.O. 751(E) published in Gazette of India dated 13th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Gir Somnath Section) in the State of Gujarat.
- (xxv) S.O. 1263(E) published in Gazette of India dated 12th May, 2015, regarding acquisition of land for building, maintenance, management and operation of proposed Vadodara-Mumbai Expressway (Vadodara-Mumbai Section) in the State of Gujarat.
- (xxvi) S.O. 766(E) published in Gazette of India dated 16th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Gir Somnath Section) in the State of Gujarat.
- (xxvii) S.O. 672(E) published in Gazette of India dated 4th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Bhavnagar Section) in the State of Gujarat.
- (xxviii) S.O. 670(E) published in Gazette of India dated 4th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Bhavnagar Section) in the State of Gujarat.
- (xxix) S.O. 784(E) published in Gazette of India dated 18th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (xxx) S.O. 793(E) published in Gazette of India dated 18th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Gir Somnath Section) in the State of Gujarat.
- (xxxi) S.O. 792(E) published in Gazette of India dated 18th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Gir Somnath Section) in the State of Gujarat.
- (xxxii) S.O. 788(E) published in Gazette of India dated 18th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxxiii) S.O. 519(E) published in Gazette of India dated 16th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Gir Somnath Section) in the State of Gujarat.
- (xxxiv) S.O. 959(E) published in Gazette of India dated 7th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Phalodi-Jaisalmer Section) in the State of Rajasthan.
- (xxxv) S.O. 958(E) published in Gazette of India dated 7th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 in the State of Rajasthan.
- (xxxvi) S.O. 1193(E) published in Gazette of India dated 6th May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 758 (Bhilwara to Ladpura Section) in the State of Rajasthan.
- (xxxvii) S.O. 708(E) published in Gazette of India dated 10th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 112 (Jodhpur-Barmer Section) in the State of Rajasthan.
- (xxxviii) S.O. 1043(E) published in Gazette of India dated 17th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11A (Dausa-Manoharpur Section) in the State of Rajasthan.
- (xxxix) S.O. 1131(E) published in Gazette of India dated 29th April, 2015, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 758 (Bhilwara to Ladpura Section) in the State of Rajasthan.

- (xi) S.O. 1239(E) published in Gazette of India dated 8th May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gomati Chouraha to Udaipur Section) in the State of Rajasthan.
- (xii) S.O. 648(E) published in Gazette of India dated 3rd March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Rajgarh Section) in the State of Rajasthan.
- (xiii) S.O. 668(E) published in Gazette of India dated 4th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 758 (Bhilwara to Ladpura Section) in the State of Rajasthan.
- (xiv) S.O. 261(E) published in Gazette of India dated 28th January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 758 (Bhilwara to Ladpura Section) in the State of Rajasthan.
- (xv) S.O. 1042(E) published in Gazette of India dated 17th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11A (Dausa-Lalsot-Kothoon Section) in the State of Rajasthan.
- (xvi) S.O. 1044(E) published in Gazette of India dated 17th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11A (Dausa-Lalsot-Kothoon Section) in the State of Rajasthan.
- (xvii) S.O. 1090(E) published in Gazette of India dated 27th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 123 (Uncha Nagla-Dholpur Section) in the State of Rajasthan.
- (xviii) S.O. 585(E) published in Gazette of India dated 20th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gomati Chouraha to Udaipur Section) in the State of Rajasthan.
- (xix) S.O. 364(E) published in Gazette of India dated 5th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Salasar to Nagaur Section) in the State of Rajasthan.
- (xx) S.O. 1236(E) published in Gazette of India dated 8th May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gomati Chouraha to Udaipur Section) in the State of Rajasthan.
- (i) S.O. 392(E) published in Gazette of India dated 6th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 758 (Rajsamand-Bhilwara Section) in the State of Rajasthan.
- (ii) S.O. 1241(E) published in Gazette of India dated 8th May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 123 (Uncha Nagla-Dholpur Section) in the State of Rajasthan.
- (iii) S.O. 1271(E) published in Gazette of India dated 13th May, 2015, containing corrigendum to the Notification No. G.S.R. 3071(E) dated 8th October, 2013.
- (iv) S.O. 563(E) published in Gazette of India dated 18th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Salasar to Nagaur Section) in the State of Rajasthan.
- (v) S.O. 246(E) published in Gazette of India dated 28th January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Salasar-Fatehpur-Ambala Section) in the State of Rajasthan.

[Placed in Library, See No. LT 3139/16/15]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA):

I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 31.3.2015.
- (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 31.3.2015,

alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3140/16/15]

(2) A copy of the Small Industries Development Board of India (Staff) [Amendment] Regulations, 2015 (Hindi and English versions) published in Notification No. F. No. HRV No. 1231/Staff General(2) in Gazette of India dated 22nd June, 2015 under sub-section (3) of Section 52 of the Small Industries Development Board of India Act, 1989.

[Placed in Library, See No. LT 3141/16/15]

(3) A copy of the Notification No. S.O. 1790(E) (Hindi and English versions) published in Gazette of India dated 1st July, 2015, together with an explanatory memorandum notifying the order to amend the effective date of commencement of the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015 under sub-section (2) of Section 86 of the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015.

[Placed in Library, See No. LT 3142/16/15]

(4) A copy of the Notification No. S.O. 1791(E) (Hindi and English versions) published in Gazette of India dated 1st July, 2015, together with an explanatory memorandum notifying the date on or before which a person can make a declaration in respect of the undisclosed asset located outside India and the date on or before which a person can pay the tax and penalty in respect of the undisclosed asset located outside India so declared issued under sub-section 59 and sub-section (1) of Section 63 of the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015.

[Placed in Library, See No. LT 3143/16/15]

(5) A copy of the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Rules, 2015 (Hindi and English versions) published in Notification NO. G.S.R.529(E) in Gazette of India dated 2nd July, 2015, together with an explanatory memorandum notifying under sub-section (4) of Section 85 of the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015.

[Placed in Library, See No. LT 3144/16/15]

(6) A copy of the Reserve Bank of India General (Amendment) Regulations, 2015 (Hindi and English versions) published in Notification No. DGBA/Accts/BA AS No.18/62-01.022/2015-16 in Gazette of India dated 6th July, 2015 under sub-section (4) of Section 54 of the Reserve Bank of India Act, 1934.

[Placed in Library, See No. LT 3145/16/15]

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 30 of the Securities Contracts (Regulation) Act, 1956:-

(i) The Securities Contracts (Regulation) (Second Amendment) Rules, 2014 published in Notification No. G.S.R. 611(E) in Gazette of India dated 22nd August, 2014.

(ii) The Securities Contracts (Regulation) Third Amendment Rules, 2014 published in Notification No. G.S.R. 819(E) in Gazette of India dated 19th November, 2014.

[Placed in Library, See No. LT 3146/16/15]

(8) A copy of the Notification No. S.O.1618(E) (Hindi and English versions) published in Gazette of India dated 17th June, 2015 designating Court No. 22, City Civil and Sessions Court Mumbai, as the designated court for the purposes mentioned in Section 11C of the Securities and Exchanges Board of India Act, 1992 and as the Special Court issued under section 11C and Section 26A of the Securities and Exchange Board of India Act, 1992, Section 26A of the Securities Contracts (Regulation) Act, 1956 and Section 22C of the Depositories Act, 1996.

[Placed in Library, See No. LT 3147/16/15]

(9) A copy each of the following notifications (Hindi and English versions) under issued under Section 26A of the Securities and Exchange Board of India Act, 1992, Section 26A of the Securities Contracts (Regulation) Act, 1956 and Section 22C of the Depositories Act, 1996:-

(i) S.O.1784(E) published in Gazette of India dated 1st July, 2015 designating Principal District and Sessions Court, Chennai as the Special Court under the aforesaid acts.

(ii) S.O.1132(E) published in Gazette of India dated 11th April, 2015 designating 5th Special Court, Calcutta as the Special Court under the aforesaid acts.

(iii) S.O.1060 (E) published in Gazette of India dated 21st April, 2015 designating 39th Sessions Court, City Civil Court, Greater Mumbai as the Special Court under the aforesaid acts.

[Placed in Library, See No. LT 3148/16/15]

(10) A copy of the Securities and Exchange Board of India (Procedure and imposing penalties by adjudicating officer) Amendment Rules, 2015 (Hindi

and English versions) published in Notification No. G.S.R.430(E) in Gazette of India dated 28th May, 2015 under section 31 of the Securities and Exchange Board of India Act, 1992.

[Placed in Library, See No. LT 3149/16/15]

(11) A copy of the Notification No. S.O. 678(E) (Hindi and English versions) published in Gazette of India dated 5th March, 2015 designating Court number 39, City Civil Court, Mumbai, as the designated court for the purposes mentioned in sub-section (8) of section 11C of the Securities and Exchange Board of India Act, 1992 issued under the said section of the said Act.

[Placed in Library, See No. LT 3150/16/15]

(12) A copy of the Notification No. S.O. 2287(E) (Hindi and English versions) published in Gazette of India dated 8th September, 2014 appointing 8th day of September, 2014 as the date on which the provisions of section 6 to 15, section 25 to section 32 and section 41 to section 47 of the Securities Laws (Amendment) Act, 2014 shall come into force issued under sub-section (4) of section 1 of the said Act.

[Placed in Library, See No. LT 3151/16/15]

(13) A copy each of the following notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) Notification No. 63/2015-Customs (N.T) dated 18th June, 2015 together with an explanatory memorandum regarding revised rates of exchange for conversions of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.
- (ii) Notification No. 52/2015-Customs (N.T) dated 4th June, 2015 together with an explanatory memorandum regarding revised rates of exchange for conversions of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.
- (iii) Notification No. 68/2015-Customs (N.T) dated 16th July, 2015 together with an explanatory memorandum regarding revised rates of exchange for conversions of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.
- (iv) Notification No. 66/2015-Customs (N.T) dated 2nd July, 2015 together with an explanatory memorandum regarding revised rates of exchange for conversions of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.

[Placed in Library, See No. LT 3152/16/15]